

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

3. IA 487/2024 IA 486/2024 in C.P. (IB)/1738(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2024**

**NAME OF THE PARTIES:- IA 487/2024 Mr. Ajit Kumar Vs. Lasa
Supergenerics Limited ("Lasa")
IA 486/2024 Mr. Ajit Kumar Vs. Pravin
Shivdas Herlekar
IN THE MATTER OF
M/S. Ela Enterprise
V/s**

Omkar Speciality Chemical Limited

**Section: 60(5) Sec 66(1) U/s 9 of Insolvency and Bankruptcy Code,
2016**

ORDER

IA 487 of 2024 and IA 486 of 2024:- Counsel, Amey Hadwale appeared for the Applicant/RP through VC and PCS, Ashish O Lalpuria a/w PCS, Surabhi Shewaramani appeared for the Respondent No. 1. None present on behalf of the Respondent Nos. 2 and 3. **Registry is directed** to issue notice to the Respondent Nos. 2 and 3 intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Applicant is also directed to issue notice to the Respondent Nos. 2 and 3 intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice, at least two days before the next date of hearing. List this matter on **13.03.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)